

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 203  
IB-788/ND/2020**

**IN THE MATTER OF:  
Mrs. Parveen Chawla**

**...PETITIONER**

**Vs.**

**M/s. MCF Finlease Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 16.12.2020  
(Virtual Hearing)**

**Coram:**

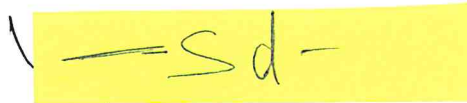
**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Mr. Ritesh Singh, Adv.**

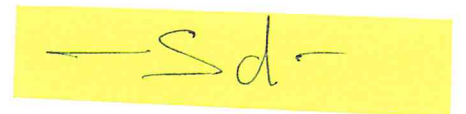
**For the Respondent/ Corporate-debtor :Mr. Alok Kumar, Ms. Somya  
Yadava and Ms. Drishti Harpalani,  
Adv.**

**ORDER**

Heard the submissions made by the Learned Counsels for both the parties. Let this matter be posted to 11.01.2021 as the Supreme Court of India has now seized of the similar matter on the issue of NBFC. Matter is now adjourned to 11.01.2021.



**(V.K. Subburaj)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**